

GOVERNMENT OF INDIA  
MINISTRY OF PANCHAYATI RAJ  
**LOK SABHA**  
**STARRED QUESTION NO. 164**  
TO BE ANSWERED ON 10.12.2015

**PANCHAYATI RAJ INSTITUTIONS**

164. SHRI BHARATHI MOHAN R.K.: SHRI KESINENI NANI

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) the details of Schemes under implementation for empowering the Panchayati Raj Institutions (PRIs) along with the funds allocated/released/utilised during each of the last three years and the current year, State/UT-wise;
- (b) whether the Government has assessed the extent to which PRIs have been successful in achieving their objectives and if so, the details and outcome thereof;
- (c) the steps taken/being taken by the Government to strengthen and devolve more powers to PRIs;
- (d) the present status of e-Panchayat Mission Mode project/computerisation of Panchayats with the funds allocated/utilised during the above period, State/UT-wise; and
- (e) whether the Government proposes to provide internet, telephone and library facilities in Panchayats across the country as part of Digital India Programme in various States and if so, the action taken thereon?

**ANSWER**

MINISTER OF PANCHAYATI RAJ

(SHRI CHAUDHARY BIRENDER SINGH)

- (a) to (e): A Statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY TO PARTS (A) TO (E) OF THE LOK SABHA STARRED QUESTION NO. 164 FOR 10.12.2015 REGARDING PANCHAYATI RAJ INSTITUTIONS**

Rajiv Gandhi Panchayati Sashaktikaran Abhiyan (RGPSA) is a scheme for strengthening Panchayats. It is being implemented from 2012-13. Under the scheme, States/UTs submit proposals for support under the various components ranging from providing administrative and technical support at Gram Panchayat level to training of ERs and functionaries of PRIs. The state component of the RGPSA was transferred to the States from 2015-16 and only the central component has been retained during 2015-16. However, Supplementary grants were provided towards committed liability to support States/UTs to meet their capacity building obligations in the context of the 14<sup>th</sup> Finance Commission awards. Details of the funds sanctioned and released to States/UTs under RGPSA from 2012-13 to 2015-16 are given below:-

(Rs. in crore)

Year	State /UTs Plan Approved Under RGPSA	*Funds released (as on 3.12.2015)
2012-13	42.92	42.92
2013-14	1,576.97	560.59
2014-15	2,058.14	481.39
2015-16	540.75	-

A Statement containing State-wise sanction/release of funds under RGPSA for the period from 2012-13, 2013-14, 2014-15 and funds sanctioned during 2015-16, is given at **Annex-1**.

(b) & (c): Devolution of powers to Panchayats rests with the States. States vary significantly in the extent to which they have devolved powers to the Panchayats to plan, implement and monitor schemes for economic development and justice. Devolution of powers (Function, fund and functionaries) to Panchayati Raj Institutions (PRIs) are assessed annually through an independent study. Those States which rank high on a Panchayat Devolution Index (PDI) are incentivised with awards. MoPR has continuously persuaded the State Governments/UTs to devolve powers to the Panchayats and also provided with them financial assistance for capacity building of Panchayats to enable them to perform devolved functions effectively and efficiently, including use of e-enabled process. A National Workshop on Own Source of Revenue (OSR) of Panchayats was also held to promote increased financial devolution to Gram Panchayats to raise their own revenue through tax and non-tax measures. As per the 14<sup>th</sup> Finance Commission recommendation, Rs.200,292.20 crores are provided to Gram Panchayats for the period from 2015-16 to 2019-20 to develop basic services such as sanitation, drinking water, maintenance of community assets, maintenance of roads, footpaths, street lights, burial and cremation grounds, etc.

(d) & (e): MoPR is implementing e-Panchayat, a Mission Mode Project (MMP) under the “Digital India Programme” of the Government of India that seeks to transform the functioning of all PRIs, making them more transparent, accountable, efficient and effective as organs of decentralised self-governing institutions. Under e-Panchayat, a suite of Core Common Software Applications has been developed to address various aspects of panchayats functioning including planning, budgeting, implementation, accounting, monitoring, social audit and delivery of citizen services like issue of certificates, licences, etc. A Statement containing State-wise sanction of funds for e-enablement under RGPSA is given at **Annex-II**. MoPR has no proposal to provide internet, telephone and library facilities to panchayats.

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**Annex referred to in reply to part (a) of the Lok Sabha Starred Question No.164 for 10.12.2015 regarding Panchayat Raj Institutions****State-wise sanction/release of funds under RGPSA during 2012-13 to 2014-15 and fund sanction during 2015-16 (as on 3.12.2015).****(Rs. in crore)**

S. No.	State(s)	2012-	2013-14		2014-15		2015-16
		Funds Released/ Sanctioned	Fund sanctioned	Funds Released	Fund sanctioned 2014-15	Funds Released 2014-15	Fund sanctioned (As on 3.12.2015)
1	Andhra Pradesh	0	110.92	41.59	144.35	24.19	10.78
2	Arunachal	0.99	21.55	8.71	23.13	7.72	2.78
3	Assam	0	37.00	16.65	98.21	26.04	39.48
4	Bihar	0	22.98	8.61	192.3	63.67	0
5	Chhattisgarh	1.25	71.94	25.73	94.33	11.39	29.68
6	Gujarat	3.32	93.25	31.65	37.70	1.06	0
7	Haryana	5.66	20.09	2.93	57.90	18.78	0
8	Himachal Pradesh	4.95	55.43	15.84	51.59	15.26	13.13
9	Jammu &	0	25.19	9.45	45.71	8.58	7.08
10	Jharkhand	0	43.87	16.45	47.92	16.2	23.89
11	Karnataka	2.27	68.12	25.56	160.09	46.80	77.76
12	Kerala	0	44.22	16.58	60.35	14.49	10.55
13	Madhya Pradesh	0.99	116.86	42.83	160.73	37.46	38.3
14	Maharashtra	0	221.84	83.17	214.31	34.75	39.77
15	Manipur	0	3.55	1.60	12.03	5.42	11.40
16	Odisha	0	76.62	28.73	116.51	32.92	19.59
17	Punjab	2.9	28.97	7.97	7.36	0	0
18	Rajasthan	13.61	64.26	15.45	44.84	11.55	19.12
19	Sikkim	0	7.00	3.15	17.77	6.84	2.51
20	Tamil Nadu	0	155.03	58.14	54.10	20.16	18.27
21	Telangana	0	92.41	34.64	154.26	29.94	36.39
22	Tripura	0.08	23.13	9.09	13.34	2.36	0
23	Uttar Pradesh	4.77	125.70	42.37	87.17	0	96.75
24	Uttarakhand	2.11	18.65	5.47	46.82	13.04	0
25	Mizoram	0	0	0	5.52	2.48	0
26	Goa	0	0	0	0	0	2.12
27	West Bengal	0	21.93	8.23	102.88	27.71	37.14
28	Dadar & Nagar Haveili	0	2.99	0	2.90	1.08	0
29	Daman & Diu	0	3.47	0	4.02	1.5	0
30	Lakshadweep	0	0	0	0	0	4.26
Total		42.9	1576.9	560.59	2058.14	481.39	540.75

**Note: Fund sanctioned by Central Executive Committee under RGPSA.**

**Annex-II****Annex referred to in reply to part (d) of the Lok Sabha Starred Question No.164 for answer on 10.12.2015 regarding Panchayat Raj Institutions****State-wise sanction of funds for e-enablement under RGPSA during 2012-13 to 2014-15***(Rs. in lakhs)*

Sl. No.	State(s)	2012-13	2013-14	2014-15
		Fund Sanctioned	Fund sanctioned	Fund sanctioned
1	Andhra Pradesh	0	2423.6	653.4
2	Arunachal Pradesh	64.4	0	0
3	Assam	0	880.8	440
4	Bihar	0	40	732
5	Chhattisgarh	50.8	0	800
7	Dadra and Nagar Haveli	0	4.4	14.3
8	Daman & Diu	0	5.6	0
9	Gujarat	0	0	431.2
10	Haryana	460	457.6	368.63
11	Himachal Pradesh	0	0	764
12	Jammu & Kashmir	0	412	0
13	Jharkhand	0	400	0
14	Karnataka	0	0	252
15	Kerala	0	0	978
16	Madhya Pradesh	0	0	0
17	Manipur	0	26	0
18	Odisha	0	1121.76	561
19	Punjab	200	0	0
20	Rajasthan	200	0	0
21	Sikkim	0	70.4	0
22	Tamil Nadu	0	5009.6	0
23	Uttar Pradesh	600	0	0
24	Uttarakhand	125	0	0
25	West Bengal	0	160	203.5
<b>Total</b>		<b>1700.2</b>	<b>11011.76</b>	<b>6198.03</b>

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